

**Annexure 3**

Name of the corporate Debtor: Reliance Communications Infrastructure Limited

Date of Commencement of CIRP: September 25, 2019

List of creditors as on: December 11, 2023

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in INR)

S.No.	Name of creditor	Details of Claim received		Details of Claim Admitted					Amount of any mutual dues, that may be set off		Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	security interest	covered by Guarantee	Whether related party?	Contingent Claim				
1	CQS ASIAN OPPORTUNITIES MASTER FUND	-	161,970,060.00	-	-	-	-	NO	-	-	161,970,060.00	-	-
2	CQS DIRECTIONAL OPPORTUNITIES MASTER FUND2	-	119,907,572.00	-	-	-	-	NO	-	-	119,907,572.00	-	-
3	SHUBH HOLDING PVT LTD	-	479,414,282.75	-	-	-	-	NO	-	-	479,414,282.75	-	-
4	BIWA FUNDING LIMITED	-	48,086,637.55	-	-	-	-	NO	-	-	48,086,637.55	-	-
	<b>Total</b>		<b>809,378,552.30</b>	-	-	-	-		-	-	<b>809,378,552.30</b>		

Note: Above claims have been filed by noteholders of USD 300 million 6.5% senior secured notes issued by the Corporate Debtor in 2015. This is not the final list; the verification is underway, basis which the above table shall be updated.

1) Figures converted into INR from USD as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations").

2) Proof of claim submitted by CQS Asian Opportunities Master Fund Limited, Biwa Fund Limited, CQS Directional Opportunities Master Fund Limited, Shubh Holdings Pte Ltd comprise claims pertaining to pro-rata share of principal amount of 6.5% senior secured notes & pro-rata share of "Consent Fee" and "Committee Fee" arising out of a Tender and Exchange Offer Memorandum under the terms of a Resolution Support Deed dated August 20, 2018 wherein the Corporate Debtor along with Reliance Telecom Limited (RTL), Reliance Infratel Limited (RITL) and Reliance Communications Infrastructure Limited (RCIL) jointly and severally undertook to pay and ensure payment of aforementioned Consent fee and Committee fee in exchange of the Noteholders voting in favour of the resolutions proposed in the Tender and Exchange offer Memorandum by the Corporate Debtor.

3) Verification of the pro-rata share of principal amount of 6.5% senior secured notes claimed by the Noteholders is pending verification as a claim in respect of the entire principal amount of the USD 300 million 6.5% senior secured notes issued by the Corporate Debtor has been filed by Madison Pacific Trust Limited (Trustee of the noteholders) and the same has been verified by the Resolution Professional ("RP"). This amount has therefore not been admitted accordingly.

4) Basis review of the supporting documents submitted by the claimant(s) in substantiation of the claim and verification of the claim with the assistance from the RP's legal advisor, the claim of "consent fee" and "committee fee" has been rejected.